## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.70 ANSWERED ON 20.07.2023

#### PRIVATE POWER SUPPLYING COMPANIES

### 70. SHRI M. BADRUDDIN AJMAL:

Will the Minister of POWER be pleased to state:

- (a) the number of companies presently engaged in power generation and supply in the country;
- (b) the number of private power supplying companies came to existence during the last ten years and the number of Government owned or public undertaking companies lost their existence during the said period;
- (c) whether it is true that the private power supplying companies are supplying costlier electricity compared to the Government owned companies;
- (d) if so, the reasons therefor; and
- (e) whether the Government regulates the charges of electricity for private companies time to time?

#### ANSWER

#### THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a): There are 180 numbers of companies presently engaged in power generation and 109 numbers of power supplying companies (Distribution companies) in the country.

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(b): 14 numbers of private power supplying companies (Distribution companies) came into existence during the last ten years.

During the same period, six (6) Government Companies turned into joint ventures with the details as below:

Four (4) numbers of Government owned distribution companies in Odisha have turned into joint ventures with 51% share of Tata Power and rest with Govt. of Odisha. Further, two (2) Govt. distribution companies/departments i.e. D&NH Power Distribution Corporation Ltd and Electricity Department, Dama & Diu have also turned into a single joint venture company DNHDDPDCL with 51% shareholding by Torrent Power and rest by UT.

- (c) & (d): No, Sir.
- (e): As per the provisions given in Sections 61 to 64 of the Electricity Act, 2003, the Appropriate Electricity Regulatory Commission determines the electricity tariff for –
- (i) supply of electricity by a generating company to a distribution licensee,
- (ii) transmission of electricity,
- (iii) wheeling of electricity
- (iv) Retail sale of electricity.

Section 61 of the Electricity Act, 2003 and the tariff policy provide the guiding principles and the terms and conditions for determination of tariff by the Appropriate Commission.

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